

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 10 of 2023

IN

Original Application No. 214 of 2021

**IN THE MATTER OF:**

SHAILESH SINGH

...Applicant

VERSUS

CENTRAL POLLUTION CONTROL BOARD  
AND OTHERS

....Respondents

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Date: - .02.2026

Place: New Delhi

Applicant



Shailesh Singh

Mob: 9717165494

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Connaught Place, New Delhi- 110001

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**OBJECTIONS BY APPLICANT TO THE STATUS REPORT FILED BY  
MUNICIPAL CORPORATION DELHI**

1. That the present Execution application No. 10/2023 filed by the applicant concerned with the illegal operation of the slaughter house located in Ghazipur area of Delhi and this Hon'ble Tribunal vide order dated 30.10.2025 disposed off the Execution Application No. 10/2023 while observing that:-

*8. Since the necessary steps have been taken, therefore, we dispose of this Execution Application by directing the Respondent No. 3 to ensure that the work of establishment of ingest/dung drying plant is completed by December 2025, as per the disclosure made in the report and the plant becomes operational by 31.12.2025.*

*9. Hence, the compliance report will be filed by the Respondent No. 3 by 15.01.2026. The DPCC will verify the compliance by 15.01.2026 and will also submit the compliance report by 31.01.2026 to the Registrar General of the Tribunal via email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in), preferably in*

*the form of a searchable PDF/OCR-supported PDF and not in the form of an Image PDF. If it is found necessary, the matter will be listed before the Bench again for consideration.*

10. *The Execution Application is accordingly disposed of. All the pending I.As will also stand disposed of.*
2. That the applicant on 18.02.2026 came to know about the filing of an Status Report dated 09.01.2026 filed by the Municipal Corporation Delhi with the affidavit attested on 09.01.2026 in the E.A. No. 10/2023 and date of upload of the report is 13.02.2026 therefore the applicant is filing the present objection to the Status Report.
  3. That the contents of Paragraph No. 1 of the Status Report need no comments as are related to the directions passed by this Hon'ble Tribunal.
  4. That the contents of Paragraph No. 2 of the Status Report are denied. It is humbly submitted that the work of installation of Ingesta/Dung Drying plant is going on since the pendency of the Original Application and thereafter the applicant has filed the Execution Application No. 10/2023 in the year 2023 and till date even after disposing of the Original Application and Execution Application more than passing of 3-4 years the same is showing as "In Progress".
  5. That the contents of Paragraph No. 3 of the Status Report are denied. It is submitted that the signatory officer of the MCD Delhi have intentionally filed the incomplete report before this Hon'ble Tribunal in order to distract

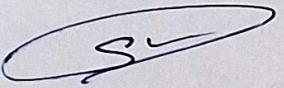
the proceedings of Execution Application and criminal prosecution against the liable officers.

6. That the Status Report also does not contains the details of the Date of Purchase, purchasing place and total expenditure alongwith the proof of operational activity of the machine since 20 December 2025 and videography of the complete setup of the machinery.
7. That the Status report does not contains the details of the action of recovery and criminal prosecution taken against the slaughter house in compliance of the order dated 23 February 2023 and 12-13 May 2023.
8. In the light of above submission, the applicant is praying before this Hon'ble Tribunal for suitable actions in order to prevent further environmental damage/to direct the closure of aforesaid respondent unit immediately till compliance of the order dated 13.05.2023 and to impose heavy fine under the polluter pay principle.

Applicant

Date: - .02.2026

Place: New Delhi



Shailesh Singh

Mob: 9717165494

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Connaught Place, New Delhi- 110001

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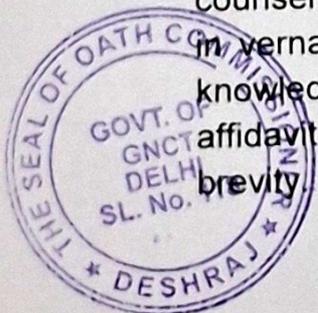
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AFFIDAVIT

I, Shailesh Singh S/o Sh. Babu Singh, Aged about 54 years, office at:- 41B, Hanuman Road, Sansad Marg, Connaught Place, New Delhi-110001, do hereby solemnly affirm and declare as under:-

1. That I am the applicant in the accompanying OA and as such am well conversant with the facts and circumstances of the case and am competent to swear this Affidavit.
2. That the contents of the present Application have been drafted by my counsel under my instructions and the same have been explained to me in vernacular language, which are true and correct to the best of my knowledge, the contents of the same be read as part and parcel of this affidavit and the same are not being repeated herein for the sake of brevity.



DEPONENT

VERIFICATION

Verified at New Delhi on this 20 FEB 2026 day of February, 2026 that the contents of my Affidavit are true and correct and nothing material has been concealed there from and no part of it is false.

DEPONENT

ATTESTED

DESHRAJ  
(OATH COMMISSIONER)  
DELHI, INDIA

20 FEB 2026